

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.120 - **IA/753(AHM)2022**
ITEM No.121 - **IA/895(AHM)2022**
In
CP(IB) 453 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Panda Water Tech Pvt Ltd
V/s
Rudrasiva Infracon Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 15/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Ld. Adv.,
For the Operational Creditor :Mr. Mary Mac, Ld. Adv. for Paras K Sukhwani, Ld.
Adv.
For the Respondent :

ORDER

IA/753(AHM)2022

This application is filed by the RP under Section 19(2) of IB Code, 2016. Learned Counsel for the RP brought to our notice that notice by E-mail is served to the Suspended Management/Respondents, but no one appeared.

We direct Suspended Management/Respondents to handover all documents, papers and custody of assets to the RP within three days without fail for successful completion of CIRP. With this, **IA/753(AHM)2022** stands allowed and disposed of.

IA/895(AHM)2022 stands adjourned to 08.05.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)